

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF [Bhupen Electronic Limited]

RELEVANT PARTICULARS		
1	NAME OF CORPORATE DEBTOR	Bhupen Electronic Limited
2	DATE OF INCORPORATION OF CORPORATE DEBTOR	27.02.1985
3	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies. Mumbai Maharashtra
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY	L32105MH1985PLC035516
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE IDENTIFICATION NUMBER OF CORPORATE DEBTOR (IF ANY) OF CORPORATE DEBTOR	F-6, MIDC Industrial Area, Hingana Road, Nagpur -400041
6	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	19.01.2017 as per Order of NCLT, Mumbai in C.P. No. 03/I & BP/NCLT/MAH/2017
7	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	180 days from the date of Commencement of Resolution Process which is estimated at 18 th July 2017
8	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	Mr. Manish Gupta - Flat No 190 SFS Flats, Hauz Khas, New Delhi - 110016, Email : manish.gupta@jhalani.co.in. Registration No:- IBBI/IPA-01/2016-14/67 which has been changed to IBBI/IPA-01/IP-00027/2016-17/1604
9	LAST DATE FOR SUBMISSION OF CLAIMS	17 th Feb 2017 Date of appointment of Interim Resolution Professional is taken as 3 rd Feb 2017 on which date certified copy of Order of NCLT, Mumbai in C.P. No. 03/I & BP/NCLT/MAH/2017 was issued and received on 6 th February,2017.
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the Bhupen Electronic Limited on 19.01.2017.</p> <p>The creditors of Bhupen Electronic Limited, are hereby called upon to submit a proof of their claims on or before 17th Feb 2017 to the interim resolution professional at the address mentioned against item 8.</p> <p>The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p> <p>Name and Signature of Interim Resolution Professional:- Mr. Manish Gupta</p> <p>Date and Place:- New Delhi, 6th Feb 2017</p>		